

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

WEST ZONAL BENCH, MUMBAI

**Excise Appeal No. 894 of 2011**

(Arising out of Order-in-Appeal No. RBT/16-17/LTU/MUM/2011 dated 07-04-2011 passed by the Commissioner of Central Excise (Appeals) LTU, Mumbai.)

**SHRI H.K. SHAH**

.....Appellant

**General Manager-Excise  
The Supreme Industries Ltd  
Solitaire Corporate Park, Bldg. No. 11-01  
167, Guru Hargovindji Marg  
Chakala, Andheri (E )  
Mumbai-400 093.**

*VERSUS*

**The Commissioner of Central Excise**

.....Respondent

**Large Taxpayers unit  
29<sup>th</sup> Floor, Centre-I,  
World Trade Centre, Cuffe parade  
Mumbai – 400 005.**

**APPEARANCE:**

Shri Kiran Chavan, Advocate for the Appellant  
Shri N.N. prabhudesai, Authorised Representative for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/87230/2019**

Date of Hearing:02-12-2019  
Date of Decision: 02-12-2019

**SUVENDU KUMAR PATI:**

Learned Counsel for the appellant submits that the dispute has been resolved by the competent authority under the beneficial Sabka Bishwas Scheme 2019.

2. No objection is raised by the respondent dept. The appeal is therefore dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(Dr. Suvendu Kumar Pati)**  
**Member (Judicial)**

*John*